

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
WEST DISTRICT, TIS HAZARI COURTS, DELHI

06 FEB 2026

No. 1/2-990 Genl./Circulation/West/THC/2026

Dated, Delhi the _____

Sub.: - Criminal Appeal No. 463/2009

Sonu @ Sonu Singh @ Gopal

..... Appellant

Versus

State (GNCT) of Delhi

..... Respondent

Appeal under Section 374 of Cr.P.C. against the impugned judgment dated 24.01.2009 and order on sentence dated 31.01.2009 passed by Ld. Additional Sessions Judge, East, FTC, KKD Courts, Delhi in Sessions Case No. 42/08 arising out of FIR No. 361/02, Police Station: M.S. Park, Delhi, under Section: 302/397/120B/34 IPC.

Forwarded copy of letter No. 7535/Crl. dated 28.01.2026 received bearing Diary No. 707 dated 04.02.2026 along with its enclosures i.e. copy of Judgment dated 21.01.2026 & Memo of Parties in case bearing CRL.M.C. No. 537/2026, CRL.M.A. No. 2162/2026, CRL.M.A. No. 2161/2026 titled as "Ram Swaroop Gupta & Ors. Vs. State NCT of Delhi & Anr.", on the subject cited above, from AOJ (Crl.-II), For Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information and immediate compliance/necessary action to:-

1. All the Ld. Judicial Officers, West District, Tis Hazari Courts, Delhi. It is also informed that the above mentioned Order can also be downloaded from the Website of Hon'ble High Court of Delhi.
2. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned dealing Officer/Official to upload the same on Centralized Website of Delhi District Courts as well as on the Website of West District.
3. P.S. to the Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
4. The R&I Branch, West District, Tis Hazari Courts, Delhi with the request to upload the same on LAYERS.



(Harish Kumar)

District Judge (Commercial Court) - 04/
Officer Incharge General Branch,
West District, Tis Hazari Courts, Delhi

Enclosure:- As above.

D.B.(Appeal)

Copy of Order

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 9602 /Crl.

Dated 3/2/26

From:

The Registrar General,
High Court of Delhi,
New Delhi.

To,

1. The District & Sessions Judge (HQ), Tis Hazari Court, Delhi
2. The District & Sessions Judge, Central, Tis Hazari Courts, Delhi
3. The District & Sessions Judge, West, Tis Hazari Courts, Delhi
4. The District & Sessions Judge, New Delhi, Patiala House Courts, Delhi
5. The District & Sessions Judge, South, Saket Courts, Delhi
6. The District & Sessions Judge, South East, Saket Courts, Delhi
7. The District & Sessions Judge, East, Karkardooma Courts, Delhi
8. The District & Sessions Judge, North East, Karkardooma Courts, Delhi
9. The District & Sessions Judge, Shahdara, Karkardooma Courts, Delhi
10. The District & Sessions Judge, North West, Rohini Courts, Delhi
11. The District & Sessions Judge, North, Rohini Courts, Delhi
12. The District & Sessions Judge, South West, Dwarka Courts, Delhi
13. Ld. ASJ (East), FTC, Karkardooma Courts, Delhi / or Successor Court
14. The Director General (Prisons), Central Jail, Tihar, New Delhi.
15. The Jail Superintendent, Central Jail, Tihar, New Delhi
16. The SHO, Police Station: GTB Enclave, Delhi

Criminal Appeal No. 463/2009

Sonu @ Sonu Singh @ Gopal

.... Appellant

Versus

State (GNCT of Delhi)

.... Respondent

Appeal under Section 374 of Cr.P.C. against the impugned judgement dated 24.01.2009 and order on sentence dated 31.01.2009 passed by Ld. Additional Sessions Judge, East, FTC, KKD Courts, Delhi in Sessions Case No. 42/08 arising out of FIR No. 361/02, Police Station: M.S. Park, Delhi, under Section: 302/397/120B/34 IPC.

Sir,

I am directed to forward herewith for information and necessary action a copy of order dated 27.01.2026 passed in the above noted case by the Hon'ble Division Bench of this court.

Other necessary directions are contained in the enclosed copy of order.

Yours faithfully

Encl: 1. Copy of order dated 27.01.2026
along-with memo of parties.

OIC (General)

Paul

PD&SS (West)

Rao
31/1/26
Admn. Officer (J)/ (Crl.)
for Registrar General

IN THE HIGH COURT OF DELHI AT NEW DELHI
(CRIMINAL APPELLATE JURISDICTION)

Crl. Appeal No/ 63 OF 2009

4/

IN THE MATTER OF: -

SONU @ SONU SINGH @ GOPAL
S/O LAL SINGH
(Presently confined in,
Central Jail No 2, Tihar
New Delhi).

APPELLANT

VERSUS

STATE (G.N.C.T.) OF DELHI

RESPONDENT

MEMO OF PARTIES

IN THE MATTER OF: -

SONU @ SONU SINGH @ GOPAL
S/O LAL SINGH
R/O: 4649/50B, NEW MODERN
SHAHADARA, DELHI

(Presently confined in,
Central Jail No 2, Tihar
New Delhi).

APPELLANT

VERSUS

STATE (N.C.T) OF DELHI

RESPONDENT

ATTESTED

By: *Me*
Date: *10/8/14*
L.T.I. OF SONU @ SONU SINGH @ GOPAL
S/O LAL SINGH
(Presently Confined in
Central Jail-2, Tihar,
New Delhi.)

APPELLANT



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* IN THE HIGH COURT OF DELHI AT NEW DELHI
+ CRL.A. 463/2009

SONU @ SONU SINGH @ GOPALAppellant

Through: Mr. Harsh Prabhakar, Standing
Counsel, DHLCSC for Ms.
Rakhi Dubey, Adv. (DHCLSC)

versus

STATE (GNCT) OF DELHIRespondent

Through: Mr. Aman Usman, APP with
Mr. Manvendra Yadav, Mr.
Atiq Ur. Rehman, Advocates
Insp. Ashwani, PS GTB
Enclave.

CORAM:

**HON'BLE MR. JUSTICE NAVIN CHAWLA
HON'BLE MR. JUSTICE RAVINDER DUDEJA**

O R D E R

% **27.01.2026**

1. This is one of those cases, where the appellant continued to enjoy the fruit of liberty for a long period of thirteen years despite his appeal against conviction having been dismissed by this Court.
2. Perusal of record reveals that the appellant was convicted by the learned Trial Court, vide judgment dated 24th January, 2009 under Sections 302/397/34 of the Indian Penal Code, 1860 [“IPC”] read with Section 120-B IPC, and vide order dated 31st January, 2009, he was sentenced to undergo imprisonment for life with fine. Feeling aggrieved, appellant preferred CRL.A. 463/2009 before this Court.
3. During the pendency of the appeal, the sentence of appellant was suspended for a period of 02 months, vide order dated 13th December 2010, pursuant to which, the bond furnished by the

appellant was accepted by the learned Trial Court, but it appears that appellant did not surrender thereafter. Subsequently, vide judgment dated 19th September 2012, the criminal appeal filed by the appellant was also dismissed.

4. Status Report filed by the Superintendent Jail reveals that the appellant was arrested as recently as on 13th October 2025, and then sent to jail to serve the remaining sentence. The report submitted by the Jail Superintendent does not elaborate as to what effective steps were taken to secure the arrest of the appellant in last thirteen years.

5. This Court takes serious note of the extraordinary delay of about thirteen years in securing the custody of the appellant, whose appeal had already been dismissed. It indicates the deficiencies in the post-conviction/bail follow up and lack of coordination amongst the Trial Court, Jail Administration and the Police. Such an unusual delay portrays a serious systemic failure in ensuring enforcement of judicial orders. Such like episodes corrode the credibility of the Criminal Justice System. Hence, in order to ensure that such incidents do not re-occur in future, there is need to ensure that a mechanism be set in place and for the said purpose, following guidelines are laid down to be followed by all concerned:-

- i) Immediately upon the passing of any order granting interim bail or suspension of sentence, the Registry shall communicate the said order to the Trial Court, Jail Superintendent and the jurisdictional Police Station;
- ii) In case the sentence is suspended for a specified period, the Trial Court, after accepting the bond, shall fix and record the date of

surrender and list the matter immediately after the said date;

iii) It shall be the duty of the Jail Superintendent to intimate the Trial Court which accepted the bail bond as to whether the convict surrendered on the expiry of the specified period of interim bail, for taking further action;

iv) In the event of failure of the convict to surrender on the due date and in the absence of any order extending the interim bail or suspension of sentence, the Trial Court shall take appropriate action as permissible in law to ensure that convict is arrested and committed to prison.

v) Where the appeal filed by the convict is dismissed and the appellant/convict is on bail, and even in cases where the appeal filed by the State/Complainant against acquittal is allowed, Superintendent Jail shall immediately pass the information to the Trial Court as to whether the convict has surrendered or not and, based on such report, the Trial Court shall take requisite steps and ensure that convict is committed to prison to serve the sentence.

6. No further orders are required in the present proceedings. However, the learned Registrar General is requested to circulate the copy of this order to all the Criminal Courts, Inspector General of Prisons and the Commissioner of Police for information and strict compliance.

1-2d

NAVIN CHAWLA, J

RAVINDER DUDEJA

RAVINDER DUDEJA, J

T.C.

JANUARY 27, 2026/AK

RECORDED